

**IN THE COURT OF SH. ARUL VARMA, LD. CHIEF METROPOLITIAN
MAGISTRATE, CENTRAL DISTRICT, TIS HAZARI COURTS, DELHI**

**FIR No. 133/2020
PS: DBG Road
u/s 379/356/411/34 IPC
State Vs. Shankar
Misc. Application**

21.07.2020

This is an application for release of Mobile Phone make Samsung Galaxy J-6 on superdari moved on behalf of applicant/AR Sh. Mahesh Kumar.

Present: Sh. Rajiv Kamboj, Ld. APP for the State via Video Conferencing through Cisco Webex.
Applicant/AR Sh. Mahesh Kumar via Video Conferencing through WhatsApp Video Call.

This is an application received through email as moved on behalf of applicant/AR Mahesh Kumar for release of Mobile Phone make Samsung Galaxy J-6 on superdari.

Applicant is stated to be the AR of the owner of the said mobile phone in question. Copy of the bill of the said mobile phone as well as Authority Letter have been attached with the application.

Reply is received from the IO through email. Police has no objection in release of the said mobile phone in question.

Concerned SHO/IO is directed to release the above mentioned mobile phone (make Samsung Galaxy J-6) to the applicant/AR. IO/SHO concerned is also directed to prepare a detailed panchnama of the above stated mobile phone and take photographs of the same in terms of directions given in the judgment of Hon'ble High Court of Delhi titled as "Manjeet Singh vs. State". Panchnama proceedings shall be conducted at the concerned Police Station. The panchnama and the photographs shall be signed by the applicant/AR, accused (if arrested), complainant and the IO and the concerned SHO shall secure the presence of the aforesaid persons.

Thereafter, the above said mobile phone be released to its rightful owner against receipt and on verification of ownership and identity. The panchnama and photographs shall be filed in the Court with the charge-sheet as and when the same is filed.

Accordingly, application stands disposed off.

Copy of this order be uploaded on the District Courts website forthwith. Copy of this order be sent to concerned IO/SHO for necessary intimation via official email ID.

ARUL
VARMA

Digitally signed by
ARUL VARMA
Date: 2020.07.21
16:04:51 +05'30'

(Arul Varma)
CMM (Central District), Delhi
21.07.2020

**IN THE COURT OF SH. ARUL VARMA, LD. CHIEF METROPOLITIAN
MAGISTRATE, CENTRAL DISTRICT, TIS HAZARI COURTS, DELHI**

FIR No. 160/2012

PS: EOW

State Vs. Bhairu Lal Verma

**u/s 420/406/120-B IPC r/w 3/4/5/6 of Prize Chit & Money Circulation
Schemes(Banning) Act, 1978.**

Bail Application

21.07.2020

**This is an application u/s 437 Cr.PC moved on behalf of the
applicant/accused Bhairu Lal Verma for grant of bail/interim bail.**

Present: Sh. Rajiv Kamboj, Ld. APP for the State alongwith IO SI Neeraj
Kumar via Video Conferencing through Cisco Webex.
Sh. Avinash Pandey, Ld. Counsel for applicant/accused via
Video Conferencing through Cisco Webex.

Reply to the bail application has been received on behalf
of the IO through email.

Part arguments heard.

At this stage, Ld. Defence counsel for the
applicant/accused seeks adjournment to produce case law in his
favour. Time granted.

At request, be put for further consideration on 25.07.2020.

The order be also uploaded on the District Courts Website
forthwith.

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VARMA
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by ARUL VARMA
Date:
2020.07.21
16:05:24 +05'30'

(Arul Varma)
CMM (Central District), Delhi
21.07.2020

**IN THE COURT OF SH. ARUL VARMA, LD. CHIEF METROPOLITIAN
MAGISTRATE, CENTRAL DISTRICT, TIS HAZARI COURTS, DELHI**

**FIR No. 182/2020
PS: DBG Road
State Vs. Unknown
Misc. Application**

21.07.2020

This is an application for release of vehicle (TSR) bearing registration number DL-1RN-0786 on superdari moved on behalf of applicant Sh. Rakesh Kumar.

Present: Sh. Rajiv Kamboj, Ld. APP for the State via Video Conferencing through Cisco Webex.
Applicant/owner Sh. Rakesh Kumar via Video Conferencing through WhatsApp Video Call.

This is an application received through email as moved on behalf of applicant Sh. Rakesh Kumar for release of vehicle bearing registration number **DL-1RN-0786 (TSR)** on superdari.

Applicant is stated to be the registered owner of the said vehicle in question. Copy of RC of the said vehicle has been attached with the application. In support of his identity, applicant has also filed copy of his Aadhar Card.

Reply is received from the IO through email. Police has no objection in release of the said vehicle in question.

Concerned SHO/IO is directed to release the above mentioned vehicle to the applicant. IO/SHO concerned is also directed to prepare a detailed panchnama of the above stated vehicle and take photographs of the same in terms of directions given in the judgment of Hon'ble High Court of Delhi titled as "Manjeet Singh vs. State". Panchnama proceedings shall be conducted at the concerned Police Station. The panchnama and the photographs shall be signed by the applicant, accused (if arrested), complainant and the IO and the concerned SHO shall secure the presence of the aforesaid persons.

Thereafter, the above said vehicle be released to its rightful owner against receipt and on verification of ownership and identity. The panchnama and photographs shall be filed in the Court with the charge-sheet as and when the same is filed.

Accordingly, application stands disposed off.

Copy of this order be uploaded on the District Courts website forthwith. Copy of this order be sent to concerned IO/SHO for necessary intimation via official email ID.

ARUL VARMA Digitally signed by ARUL
VARMA
Date: 2020.07.21 16:05:56
+05'30'

(Arul Varma)
CMM (Central District), Delhi
21.07.2020